

Title : Need to provide voting rights to Non-Resident Indians.

**(vii) Need to provide voting rights to Non-Resident Indians**

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, it has been a long-standing demand of the Government of Kerala to provide NRIs the right to vote. The Legislative Assembly of Kerala has also passed unanimously a resolution in this regard. The NRIs are citizens of India and their names may be included in the voters' list of the place where they normally resided before going abroad. By giving voting right to the NRIs we will be fulfilling our constitutional obligation to the citizens of India.

Therefore, Government of India is requested to include the names of NRIs in voters' list and to allow them to cast their votes, if they are present in India at the time of elections, by making appropriate amendments in the People's Representation Act of 1950 and thereby fulfilling the aspirations of millions of Indian citizens living abroad.